

(2018) 06 CHH CK 0028

Chhattisgarh High Court**Case No:** Miscellaneous Criminal Case (MCRC) No. 4179 Of 2018

Kumar Giri Goswami

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: June 14, 2018**Acts Referred:**

- Code Of Criminal Procedure, 1973 - Section 439
- Chhattisgarh Excise Act, 1915 - Section 34(2), 59A(ii)

Hon'ble Judges: Sanjay K. Agrawal, J**Bench:** Single Bench**Advocate:** Sunil Sahu, Majid Ali**Final Decision:** Allowed

Judgement

Sanjay K. Agrawal, J

1. This is an application filed under Section 439 of the Cr.P.C. for grant of regular bail to the applicant, who has been arrested in connection with

Crime No. 84/2018, registered at Police Station- Pithoura, Distt. Mahasamund (CG), for the offence punishable under Section 34(2) of the

Chhattisgarh Excise Act.

2. Case of the prosecution, in brief, is that, 6.840 bulk liters of illicit liquor was seized by the police from the present applicant.

3. Learned counsel for the applicant submits that the applicant has not committed any offence and he has falsely been implicated in crime in question.

He is in custody since 22-5-2018.

4. On the other hand, learned counsel for the State opposes the bail application.

5. I have heard counsel appearing for the parties and perused the case diary.

6. Taking into consideration the condition incorporated in Section 59-A(ii) of the C.G. Excise Act, 1915, and bearing in mind the principles of law laid

down in Banti Singh v. State of Chhattisgarh (M.Cr.C. No.6846 of 2014, decided on 05.01.2015), if the facts of present case are examined, it is

apparent that there is no criminal antecedent of the present applicant and only 6.840 bulk liters of illicit liquor has been seized from him which is more

than prescribed limit of 5 bulk liters, but looking to the fact that it is first offence of the applicant and he is in custody from 22-5-2018 and case is

triable by the Judicial Magistrate First Class and trial is likely to take some more time and further taking into account the nature and gravity of offence

and plea raised by the applicant that he has falsely been implicated in the case, I am of the opinion that present is the fit case, in which, the applicant

should be enlarged on regular bail.

7. Accordingly, the bail application filed under Section 439 of the Cr.P.C. is allowed. It is directed that on furnishing a personal bond in the sum of

Rs.25,000/- with one surety in the like sum to the satisfaction of the concerned Court for his appearance as and when directed, the applicant shall be

released on bail, subject to following conditions:

â€¢ That, the applicant shall furnish a specific undertaking that while on bail, he will not commit any excise offence, otherwise bail granted to him shall

be liable to be cancelled and shall co-operate the prosecution during trial.

â€¢ That, the accused/applicant shall make himself available for interrogation before the concerned Investigating Officer as and when required and

the accused/applicant shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as

to dissuade him/her from disclosing such facts to the Court or to any police officer.

â€¢ That, the accused/applicant shall not act, in any manner, which

will be prejudicial to fair and expeditious trial.

8. Certified copy as per rules.